

The implementation of Section 12(1)(c) of the RTE Act was carried out by 7 States in 2011-12 and in 2012-13, 13 States have admitted children under the provision. The State Governments have to lay down the eligibility criteria for economically weaker sections and also notify the per child cost norm for reimbursement to the school. Since this exercise is done at a decentralized level by State's/UT's, no record of these reimbursements is maintained centrally.

**Cut-off marks for appointment of OBCs in  
University of Hyderabad**

555. SHRI DEVENDER GOUD T.: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any cut-off marks have been prescribed for OBCs for recruitment to various academic and non-academic posts in Central University of Hyderabad;

(b) whether the Ministry has taken into account the historical backwardness of OBCs due to poverty, economic and educational background, while fixing the cut-off marks;

(c) whether it is justified to fix cut-off marks separately for OBCs instead of following the policy being adopted in this regard for SCs/STs; and

(d) the efforts the Ministry would make to keep same cutoff marks for SCs/STs and OBCs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The University of Hyderabad has informed the Ministry of Human Resource Development that no cut-off marks have been prescribed for OBCs for recruitment to various academic and non-academic posts.

As regards teaching posts, the University of Hyderabad follows the UGC regulation on recruitment which stipulates that a candidate must have a good academic record. Further, the Executive Council of the University of Hyderabad defined 'good academic record' for a candidate as requiring an average of 50% marks in each of the two public examinations/degrees immediately preceding the Master's degree.

(b) to (d) Do not arise in view of (a) above.